

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 36 of 2012 &
I.A. Nos. 63, 64, 65 of 2012

Dated : 16th March, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Asahi India Glass Ltd. ... Appellant(s)

Versus

The Chairman, Tamil Nadu Electricity Board & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. A. Venayagam Balan

ORDER

It is submitted that all the Respondents have been served and he will be filing the affidavit of service in the Registry during the course of the day.

It is seen that the Writ Petition has not been withdrawn by the learned counsel for the Appellant as undertaking given by him on the last occasion. If the Writ Petition is not withdrawn before the next date of hearing, this Tribunal will be constrained to dispose of the Appeal on that reason.

Post the matter on **28.03.2012.**

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson